

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 38

IA 2189/2021 IA 2197/2021

In

C.P. (IB)/3558(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: BANK OF BARODA

V/s

PRATIBHA INDUSTRIES LTD

Section 60 (5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Gaurav Jain, Ld. Counsel for the Applicant present in IA 2197/2021 and 2189/2021. Ms. Rohini Nair, Ld. Counsel for EPFO present.
2. Ld. Counsel for the Applicant in IA 2197/2021 submits that I.A. 2189/2021 is connected to this Application and the parties are in advance stage of settlement, accordingly, seeks time.
3. List this matter for further consideration on **04.09.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)